

Service Commission, North Eastern Railway, the lists of successful candidates for different categories who have been appointed in North Eastern Railway and in Eastern Railway; and

(c) reasons for sending those candidates for appointment in Eastern Railway where Eastern Railway has got its Service Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MAL-LIKARJUN): (a) and (c). Recruitment to non-technical popular categories for Danapur and Dhanbad division of Eastern Railway was earlier entrusted to the Railway Service Commission, Muzaffarpur. Recruitment to these Divisions is now being done by the new Railway service mission established at Danapur.

(b) Information is being collected and will be laid on the Table of the Sabha.

Victimisation of Loco running staff

3756. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) the details of victimisation of Loco Running Staff in the form of removal from service under Rule 14 (ii) of Railway Servants' D&A Rules, 1963, forced retirement, suspension, penal transfer and wage cuts;

(b) particulars of Locomen who have got stay order from the High Courts against removal from service under the said Rule forced retirement and penal transfer but not allowed to join duty;

(c) whether all the Running staff who were on forced retirement in N. F. Railway have been taken back to duty by the administration; and

(d) if so, the reasons for not taking back the other Locomen on duty who were forcibly retired?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MAL-LIKARJUN): (a) No railway servant is victimised for legitimate trade union activities. It is only for specific acts of omission and commission that a railway employee is taken up after following the procedure laid down in the rules. In the context of illegal mass sick leave movement resorted to by Loco Running Staff during January-February 1981, the following action was taken.

No. of employees dismissed/removed/terminated	588
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No. of prematurely retired on review of service	603
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No. of employees suspended	193
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Information regarding transfers and wage cuts is not available.

(b) A number of employees have gone to the Court against their removal from service/premature retirement penal transfer. The Railway administration is taking necessary action. The exact number of such action. The exact number of such court cases is not available.

(c) Out of 138 railway employees prematurely retired, 122 have been taken back to duty on consideration of their appeals.

(d) Appeals preferred by employees against the action taken after following the procedure laid down in the rules are considered by the competent authority, who decides each case on merits.

Leprosy patients in Karnataka

3757. SHRI JANARDHANA POOJ-ARY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of States where leprosy is prevalent; and

(b) the total amount allocated to Karnataka Government for upgradation and maintenance of leprosy centres in 1980-81 and the amount earmarked during 1981-82?